

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice a/w copy of order dt. 26/12/03 issued to all the respects. by Regd. A.D. Posts.

The same copy of order issued to the counsel for both side.

DBW
S.C. Samantray

By
30/12/03

ADS. base
App. Memo/ counter

not (M.W.)

10/12/04

Run

Dt. 11.2.04

The learned Asst. Progs
for time to file counter.
Prayer allowed. Time granted
till 15.3.04 for counter.

DR
11/2/04
REGISTRAR

Counter has not
been filed.

Regn

should be allowed to continue at Cuttack
until further orders.

Send copies of this order along with
notices to Respondents and free copies of the
order be handed over to the learned counsel
of both the sides.

Ja
MEMBER (JUDICIAL)

26/12/03

Order dated:- 31.8.04

Heard Mr. S.C. Samantray, Ld. Counsel
for the petitioner and Mr. O.N. Ghosh, Ld.
Counsel for the Respondents.

By filing memo dated 16.8.04, the
Respondents have submitted that the impugned
order under Annexure-A/1 has been withdrawn
by the Railway Administration and the
applicant is continuing in his previous unit
in which he was working prior to the filing
of this O.A. and therefore, there is no
need for the Tribunal to proceed further with
the matter.

Having regard to the facts as stated
above, we dispose of this O.A. for having
become infructuous. No costs.

h
Vice-Chairman

Ja
Member (J)